

FORM B**PUBLIC ANNOUNCEMENT**

(Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF
AVINASH EM PROJECTS PRIVATE LIMITED**

1.	NAME OF CORPORATE DEBTOR	Avinash EM Projects Private Limited
2.	DATE OF INCORPORATION OF CORPORATE DEBTOR	31 st January 2006
3.	AUTHORITY UNDER WHICH CORPORATE DEBTOR	ROC-Delhi
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE DEBTOR	U45201DL2006PTC145665
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR	308 National Arcade plot No 4 LSC Main Road Gazipur, Delhi, Gazipur, Delhi, Delhi, India,
6.	DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	09 th January 2024
7.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE DEBTOR	18 th March 2024 (Date of receipt order 04 th April 2024)
8.	NAME AND REGISTRATION NUMBER OF THE INSOLVENCY PROFESSIONAL ACTING AS LIQUIDATOR	Manoj Kumar Anand, IBBI/IPA-001/IP-P00084/2017-18/10180
9.	ADDRESS AND E-MAIL OF THE LIQUIDATOR, AS REGISTERED WITH THE BOARD	2, Community Centre, 3rd Floor, (Near PVR/McDonald), Naraina, New Delhi-110028 E-mail: anandmanoja@gmail.com
10.	ADDRESS AND E-MAIL TO BE USED FOR CORRESPONDENCE WITH THE LIQUIDATOR	2, Community Centre, 3rd Floor, (Near PVR/McDonald), Naraina, New Delhi-110028 Process e-mail: cirpavinashem@gmail.com
11.	LAST DATE FOR SUBMISSION OF CLAIMS	05 th May 2024

Notice is hereby given that the Hon'ble National Company Law Tribunal New Delhi has ordered the commencement of liquidation of the **Avinash EM Projects Private Limited** on 18th March 2024.

The stakeholders of **Avinash EM Projects Private Limited** are hereby called upon to submit a proof of their claims, on or before **05th May 2024**, to the liquidator at the address mentioned against item 10.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

(Manoj Kumar Anand)

Name and Signature of the Liquidator:

Date and Place: 5th April 2024 at New Delhi




Indian Bank
ALLAHABAD

SAM Branch Delhi,
First Floor, 17 Parliament Street, New Delhi. Ph.: 011-40230168,
Mob No-9572326444 Email: armbdelhi@indianbank.co.in

"APPENDIX- IV-A" [SEE PROVISIO TO RULE 6(2) & 8(6)]
SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

e-Auction Sale Notice for Sale of Movable/Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 6(2) & 8 (6) of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described Immovable property mortgaged/charged to the Secured Creditor, the **Physical possession** of which has been taken on 04/10/2023 by the Authorised Officer of Indian Bank, **SAM Large Delhi Branch**, Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" on **24/04/2024**, for recovery of **Rs.2,70,45,204/- (Rupees Two Crore seventy Lakhs forty five Thousand two hundred and four only)** on 22/10/2018 with further interest, costs, other charges and expenses thereon due to the Indian Bank, **SAM Branch Delhi**, Secured Creditor, from

- (1) M/s Maxworth Infrastructure Pvt Ltd-109, Star Towers, Sector-30, Gurgaon-122003,
- (2) M/s Murliwala Realcon Pvt Ltd (Guarantor), 10th Floor, Tower-9, Building-B,DLF Cyber City, Phase-III, Gurgaon-122009,
- (3) Mr. Sushil Kaudinya (Guarantor), Flat No-303, Tower-1, Beverly Park, Jaypee CGHS Ltd, Plotno-2, Sector-22, Dwarka, New Delhi-110077,
- (4) Mr. Amarjeet Dhillon (Guarantor), 284/15, Laxmi nagar, Baroda Road, Gohana, Sonapat, Haryana-131301,
- (5) Mr Devender Lochab (Guarantor), C-36, Sushant Apartment, Sushant Lok-I, Gurgaon-122002

The specific details of the property intended to be brought to sale through e-auction mode are enumerated below:

Details of property

Detailed description of the Property	All that part and parcel of the property consisting of 3 BHK of Flat No A-0702 of area 1600 Square feet in the City Residences at the sector-10A, Gurgaon-122001 in the name of M/s Maxworth Infrastructure Private Limited
Encumbrances on Property	Not Known to the Bank
Reserve Price	Rs. 81,60,000/- (Rupees Eighty one lakh and sixty thousand rupees only)
EMD Amount	Rs. 8,16,000/- (Rupees Eight Lakh sixteen thousand only)
Bid incremental amount	Rs 1,00,000/- (Rupees One lakh only)
Date and time of e-auction	24.04.2024 between 11.00 A.M to 4.00 P.M
Property ID No.	IDIB64716899972

Bidders are advised to visit the website (www.mstcecommerce.com/auCTION/home/ibapi) of our e auction service provider MSTC Ltd to participate in online bid. For Technical Assistance Please call MSTC HELPDESHK No. 033-23400020/23400021/23400022 and other help line numbers available in service providers help desk. For Registration status with MSTC Ltd, please contact ibapiop@mstcecommerce.com and for EMD status please contact ibapiin@mstcecommerce.com.

For property details and photograph of the property and auction terms and conditions please visit: <https://ibapi.in> and for clarifications related to this portal, please contact help line number '18001025026' and '011-41106131'.

Bidders are advised to use Property ID Number mentioned above while searching for the property in the website with <https://ibapi.in> and www.mstcecommerce.com.

Date: 04.04.2024, Place: New Delhi **AUTHORISED OFFICER**




Indian Bank
ALLAHABAD

SAM Branch Delhi,
First Floor, 17 Parliament Street, New Delhi. Ph.: 011-40230168,
Mob No-9572326444 Email: armbdelhi@indianbank.co.in

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- (1) M/s Maxworth Infrastructure Pvt Ltd-109, Star Towers, Sector-30, Gurgaon-122003,
- (2) M/s Murliwala Realcon Pvt Ltd (Guarantor), 10th Floor, Tower-9, Building-B,DLF Cyber City, Phase-III, Gurgaon-122009,
- (3) Mr. Sushil Kaudinya (Guarantor), Flat No-303, Tower-1, Beverly Park, Jaypee CGHS Ltd, Plotno-2, Sector-22, Dwarka, New Delhi-110077,
- (4) Mr. Amarjeet Dhillon (Guarantor), 284/15, Laxmi nagar, Baroda Road, Gohana, Sonapat, Haryana-131301,
- (5) Mr Devender Lochab (Guarantor), C-36, Sushant Apartment, Sushant Lok-I, Gurgaon-122002

The specific details of the property intended to be brought to sale through e-auction mode are enumerated below:

Details of property

Detailed description of the Property	All that part and parcel of the property consisting of 3 BHK of Flat No D-0502 of area 1600 Square feet in the City Residences at the sector-10A, Gurgaon-122001 in the name of M/s Maxworth Infrastructure Private Limited
Encumbrances on Property	Not Known to the Bank
Reserve Price	Rs. 81,60,000/- (Rupees Eighty one lakh and sixty thousand rupees only)
EMD Amount	Rs. 8,16,000/- (Rupees Eight Lakh sixteen thousand only)
Bid incremental amount	Rs 1,00,000/- (Rupees One lakh only)
Date and time of e-auction	24.04.2024 between 11.00 A.M to 4.00 P.M
Property ID No.	IDIB64716899974

Bidders are advised to visit the website (www.mstcecommerce.com/auCTION/home/ibapi) of our e auction service provider MSTC Ltd to participate in online bid. For Technical Assistance Please call MSTC HELPDESHK No. 033-23400020/23400021/23400022 and other help line numbers available in service providers help desk. For Registration status with MSTC Ltd, please contact ibapiop@mstcecommerce.com and for EMD status please contact ibapiin@mstcecommerce.com.

For property details and photograph of the property and auction terms and conditions please visit: <https://ibapi.in> and for clarifications related to this portal, please contact help line number '18001025026' and '011-41106131'.

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Date: 04.04.2024, Place: New Delhi **AUTHORISED OFFICER**




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- (1) M/s Maxworth Infrastructure Pvt Ltd-109, Star Towers, Sector-30, Gurgaon-122003,
- (2) M/s Murliwala Realcon Pvt Ltd (Guarantor), 10th Floor, Tower-9, Building-B,DLF Cyber City, Phase-III, Gurgaon-122009,
- (3) Mr. Sushil Kaudinya (Guarantor), Flat No-303, Tower-1, Beverly Park, Jaypee CGHS Ltd, Plotno-2, Sector-22, Dwarka, New Delhi-110077,
- (4) Mr. Amarjeet Dhillon (Guarantor), 284/15, Laxmi nagar, Baroda Road, Gohana, Sonapat, Haryana-131301,
- (5) Mr Devender Lochab (Guarantor), C-36, Sushant Apartment, Sushant Lok-I, Gurgaon-122002

The specific details of the property intended to be brought to sale through e-auction mode are enumerated below:

Details of property

Detailed description of the Property	All that part and parcel of the property consisting of 3 BHK of Flat No D-0903 of area 1600 Square feet in the City Residences at the sector-10A, Gurgaon-122001 in the name of M/s Maxworth Infrastructure Private Limited
Encumbrances on Property	Not Known to the Bank
Reserve Price	Rs. 81,60,000/- (Rupees Eighty one lakh and sixty thousand rupees only)
EMD Amount	Rs. 8,16,000/- (Rupees Eight Lakh sixteen thousand only)
Bid incremental amount	Rs 1,00,000/- (Rupees One lakh only)
Date and time of e-auction	24.04.2024 between 11.00 A.M to 4.00 P.M
Property ID No.	IDIB64716899975

Bidders are advised to visit the website (www.mstcecommerce.com/auCTION/home/ibapi) of our e auction service provider MSTC Ltd to participate in online bid. For Technical Assistance Please call MSTC HELPDESHK No. 033-23400020/23400021/23400022 and other help line numbers available in service providers help desk. For Registration status with MSTC Ltd, please contact ibapiop@mstcecommerce.com and for EMD status please contact ibapiin@mstcecommerce.com.

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Date: 04.04.2024, Place: New Delhi **AUTHORISED OFFICER**




Indian Bank
ALLAHABAD

SAM Branch Delhi,
First Floor, 17 Parliament Street, New Delhi. Ph.: 011-40230168,
Mob No-9572326444 Email: armbdelhi@indianbank.co.in

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Details of property

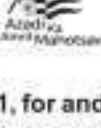
Detailed description of the Property	All that part and parcel of the property consisting of 3 BHK of Flat No A-0904 of area 1600 Square feet in the City Residences at the sector-10A, Gurgaon-122001 in the name of M/s Maxworth Infrastructure Private Limited
Encumbrances on Property	Not Known to the Bank
Reserve Price	Rs. 81,60,000/- (Rupees Eighty one lakh and sixty thousand rupees only)
EMD Amount	Rs. 8,16,000/- (Rupees Eight Lakh sixteen thousand only)
Bid incremental amount	Rs 1,00,000/- (Rupees One lakh only)
Date and time of e-auction	24.04.2024 between 11.00 A.M to 4.00 P.M
Property ID No.	IDIB64716899973

Bidders are advised to visit the website (www.mstcecommerce.com/auCTION/home/ibapi) of our e auction service provider MSTC Ltd to participate in online bid. For Technical Assistance Please call MSTC HELPDESHK No. 033-23400020/23400021/23400022 and other help line numbers available in service providers help desk. For Registration status with MSTC Ltd, please contact ibapiop@mstcecommerce.com and for EMD status please contact ibapiin@mstcecommerce.com.

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Date: 04.04.2024, Place: New Delhi **AUTHORISED OFFICER**



NORTHERN RAILWAY
Invitation of Tenders through E-Procurement system

Principal Chief Materials Manager, Northern Railway, New Delhi-110001, for and on behalf of the President of India, invites e-tenders through e-procurement system for supply of the following items :-

S. No.	Tender No.	Brief Description	Qty.	Closing Date
01	012459003	DESIGN, SUPPLY, ERECTION, TESTING AND COMMISSIONING OF SUPERVISORY CONTROL AND DATA ACQUISITION	01 SET	29-04-24
02	16244269	SPIN-ON FUEL FILTER,	3615 NOS	02-05-04
03	07234075	FORGED STEEL WHEEL	637 NOS	03-06-04

Note :- 1. Vendors may visit the IREPS website i.e. www.ireps.gov.in for details. 2. No Manual offer will be entertained.

Tender Notice No. 01/2024-25 Date:- 03.04.2024

990/2024

SERVING CUSTOMERS WITH A SMILE



AXIS BANK
POSSESSION NOTICE UNDER SARFAESI ACT 2002

Retail Asset Centre: Axis Bank Ltd, Gigaplex, NIPC-1, 3rd Floor MIDC, Airoli Knowledge Park Mughlian Road Airoli Navi Mumbai-400708 Also at Axis Bank Ltd, Axis House, Tower T-2, 2nd Floor, L-14, Sector-128, Noida Expressway, Jaypee Greens Wishtown, Noida (UP)-201301 Corporate Office: 'Axis House', Block-B, Bombay Dyeing Mills Compound, Pandurang Budhkar Marg, Worli, Mumbai-400025 Registered Office: 'Trishul', 3rd floor, opposite Samarthwara Temple, Law garden, Ellisbridge, Ahmedabad-380006

Whereas the Law governing the Authorized Officer of Axis Bank Ltd. under the Securitisation, Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13 (12) read with Rule 9 of the Security Interest (Enforcement) rules 2002, issued demand notice upon the Borrower(s)/ Co-Borrower(s)/ Guarantor(s)/ Mortgagee(s) mentioned below, to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The Borrower(s)/ Co-Borrower(s)/ Guarantor(s)/ Mortgagee(s) having failed to repay the amount, notice is hereby given to the Borrower(s)/ Co-Borrower(s)/ Guarantor(s)/ Mortgagee(s) and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/ her under Section 13(4) of the said Act read with Rule 8 of the said rules on the below-mentioned dates. The Borrower(s)/ Co-Borrower(s)/ Guarantor(s)/ Mortgagee(s) in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Axis Bank Ltd. The Borrower(s)/ Co-Borrower(s)/ Guarantor(s)/ Mortgagee(s) attentions are invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

(1) Name of Borrower / Co-borrower :- 1. Mr. Kewal Krishna S/o Mr. Ramesh Chand Flat No. 10091, Block-E, Tower No. 6, Gh-7, Crossing, Republic, Ghaziabad, U.p. 201016. **Also** Mr. Kewal Krishna H/o Technologies Ltd. Plot No. 172, Maple Tree, Sector 125, Noida, U.p. 201301.

Description of Property :- Commercial Shop No. 129 On First Floor, having supper area 320 sq. ft. (Approx 29.72 Sq. mtr.) with covered area 194 Sq. ft. (Approx 18.02 Sq. mtr.) in the commercial site constructed under the name and style as "PANCHEEL SQUARE" at C-3 in the Township Known as crossing, Republic, Dundahera, Ghaziabad, U.P. East: Road-30 Mtrs. West: Other Property. North: Other Property. South: Road-45 Mtrs.

Date of Demand :- 18-Aug-2021 **Date of Possession :-** 02-Apr-2024 **Outstanding Amount :-** Rs. 25,33,088/- Rupees Twenty Five Lakh Thirty Three Thousand Eighty Eight. Only

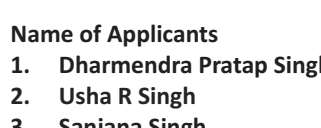
The above-mentioned Borrower(s)/ Co-Borrower(s)/ Guarantor(s)/ Mortgagee(s) are hereby given a 30 days' Notice to repay the amount, else the mortgaged properties will be sold on the expiry of 30 days' from the date of publication of this Notice, as per the provisions under the Rules 8 and 9 of Security Interest (Enforcement) Rules 2002.

Date: 05.04.2024, Place:- Noida **Sd/-** **Authorized Officer, Axis Bank Ltd.**

FORM NO. URC-2
Advertisement giving notice about registration under Part I of Chapter XXI of the Act (Pursuant to section 374(b) of the Companies Act, 2013 and rule 4(1) of the Companies (Authorised to Registered) Rules, 2014]

- Notice is hereby given that in pursuance of sub-section (2) of section 366 of the Companies Act, 2013, an application is proposed to be made to the Registrar at Central Registration Centre (CRC), Indian Institute of Corporate Affairs (IICA), Plot No. 6, 7, 8, Sector 5, IMT Manesar, District, Gurgaon (Haryana), 122050, that **M/s. Aryan Hospital**, may be registered under Part I of Chapter XXI of the Companies Act 2013, as a company limited by shares.
- The principal objects of the company are as follows:
 - To purchase, lease or otherwise acquire, establish, maintain, operate, run, manage or administer hospitals, medicare, nursing homes, health care, health aids, Trauma center, research centers, diagnostic centers, blood bank service centers, immunisation centers, medical and other research centers, rehabilitation centers, clinics, polyclinics, laboratories. To provide medical relief to the public in all branches of medical sciences by all available means;
 - To carry on the business of manufacturers, processor, traders, importers, exporters in Pharmaceuticals, cosmetic products pharmaceutical-fine chemicals, pharmaceutical products, medical chemical preparations, compounds, injectables, tablets & other related items & to do business as dealers of surgical, scientific diagnostic, therapeutic equipments, dental materials & other related equipments, appliances & accessories, clinic franchise, hospitals, pharmacy, scan / lab center & Other support/ Consulting Services including to develop applications for managing patient information and records, clinical information, radiology and laboratory information, financial records, insurance claims, and operations of hospitals, medical practices, clinics, pharmacies, and laboratories.
- A copy of the draft Memorandum and Articles of Association of the proposed Company may be inspected at the office at 2360 Nahar Road, Daudpur, Gorakhpur - 273001, Uttar Pradesh.
- Notice is hereby given that any person objecting to this application may communicate their objection in writing to the Registrar at Central Registration Centre (CRC), Indian Institute of Corporate Affairs (IICA), Plot No. 6, 7, 8, Sector 5, IMT Manesar, District, Gurgaon (Haryana), 122050, within twenty-one days from the date of publication of this notice, with a copy to the company at its registered office.

Dated :- 4th April, 2024



Name of Applicants
1. Dharmendra Pratap Singh
2. Usha S R Singh
3. Arjan Singh
4. Aryan Singh
5. Janmejay Singh
6. Anil Singh
7. Vinay Pratap Singh



INVITATION FOR EXPRESSION OF INTEREST FOR PROVIDING PROJECT MANAGEMENT CONSULTANCY
 This invitation for participation in EOI is being made by Resolution Professional in terms of Section 20 of IBC, 2016, as further approved by COC in its meeting held on 27.03.2024

RELEVANT PARTICULARS

1. Name of the Corporate Debtor:	Ferrous Infrastructure Private Limited
2. Date of incorporation of Corporate Debtor:	02-02-2006
3. Corporate Identity Number:	U45201DL2006PTC145748
4. Address of the Regt. Office & Principal office (If any) of the Corporate Debtor:	Regt. Office: B-22, Lower Ground Floor, Jangraura Extension, New Delhi-110014
5. Correspondence Address and email to be used for correspondence with the Resolution Professional:	Correspondence Address: Unit No. 2534, Fifth Floor, Tower A, The Concorium, Sector 62, Noida, U.P. - 201301; Email id for correspondence: corp.ferrousinfra@gmail.com

Terms for the appointment of PMC

- Expression of Interest is invited from interested parties for providing Project Management Consultancy Services ("PMC") for Ferrous City, Sector 19, Dharuhera, Haryana Project;
- EOI are invited from Individuals/Firms/Companies ("Applicant");
- Applicants Experience, a individuals should have Engineering Qualifications, should have more than 15 years' experience in the field of Civil Engineering out of which should have more than 10 years' experience in Real Estate in NCR. In case of Partnership firms/Companies, at least one of partner/ director should have the stated educational qualifications and experience. Preference should be given for Applicants having experience in designs, planning as well as execution of High Rise RCC framed structure buildings;
- Brief scope of work of the Project located at Ferrous City, Sector 19, Dharuhera, Haryana can be found at webpage <https://www.ferrousinfra.in/>;
- The EOI with a complete profile of its directors, registrations particulars may be submitted at the email id corp.ferrousinfra@gmail.com and the original copy of the same may be submitted at contact address mentioned in the webpage only, latest by 15.04.2024.
- Incomplete and late EOI are liable to be rejected summarily.
- In case of any query, applicants may email at corp.ferrousinfra@gmail.com;

Date :- 05.04.2024 **Sd/-**
Place :- New Delhi **Ashish Singh**

RP of Ferrous Infrastructure Private Limited
IP Regn. No. IBBI/IPA-002/IP-NO0416/2017-18/11230
AFA Valid Upto 06.11.2024



BEFORE DEBTS RECOVERY TRIBUNAL, LUCKNOW
 (Area of Jurisdiction - Part of Uttar Pradesh)
 600/1, University Road, Near Humam Setu Temple, Lucknow-226007
ORC No. 658/2020
 Notice-Under Rule-2 of Second Schedule to the Income Tax Act, 1961 Read with Section 29 of Debts Recovery of Debt Due to Banks and Financial Institutions Act, 1993.

Canara Bank (E-Syndicate Bank) Versus

- Tajinder Jassal and another
- Tajinder Jassal and another
- M/s La Residentia Developers Private Limited, Registered Office at 220, 2nd Floor, Vardhaman Sunrise Plaza, Plot No. 1, L.S.C. Visunthara Enclave, Delhi - 110099 and Corporate Office Amarapatri Corporate Tower, C-56/40, Sector 62, Noida, District Gautam Budh Nagar/ 201307, Also at Plot No. T-23, 1803, 18th Floor, Tower-723, Amrapali La Residentia, Plot No. GH-06A, Noida Extension, Techzone-4, District Gautam Budh Nagar, Through its Director/ Authorized Signatory

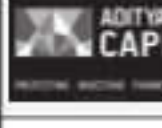
This is to notify that a sum of **46,62,418.68 (Rs. Forty Six Lac Six Two Thousand Four Hundred Eighteen and paise Sixty Eight only)**, only together with pendente etile and costs interest @9.50% per annum w.e.f. date of filing i.e. 01.01.2019 till full realization is made from the defendant(s) on or before 15.04.2024.

- You are hereby directed to pay the sum within 15 days of the receipt of this notice, failing which the recovery shall be made in accordance with the Recovery of Debts Due to Bank and Financial Institution Act, 1993.
- You are hereby ordered to declare on Affidavit the Particulars of assets on or before 14.05.2024.
- You are hereby directed to appear before the undersigned on 14.05.2024.
- In addition to the sum aforesaid you will also be liable to pay the following:

Details of Cost:-	
1. Application Fees	Rs. 48,000
2. Advocate Fees	Rs. 30,000
3. Publication of Notices	Rs. 5,544
4. Miscellaneous	Rs. 2,459
5. Clerical	Rs. 3,000

Given under my Hand And Seal at Lucknow this day of 16th, February, 2024.

Recovery Officer-II



ADITYA BIRLA HOUSING FINANCE LIMITED
 Registered Office- Indian Rayon Compound, Veraval, Gujarat - 362266 Branch Office- No N/17, 1st Floor, Vijaya Building Barakhamba Road New Delhi - 110001

APPENDIX IV [See Rule 8 (1) of the Security Interest (Enforcement) Rules, 2002]

Possession Notice (for Immovable Property)

Whereas, The undersigned being the authorized officer of Aditya Birla Housing Finance Limited under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 had issued a demand notice dated 16-01-2024 calling upon the borrowers Rashid Qureshi, Sabila, The Leevon Tailors, mentioned in the notice being of Rs. 80,68,091.15/- (Rupees Eighty Lakh Sixty Eight Thousand Ninety One and Fifteen Paise Only) within 60 days from the date of receipt of the said notice.

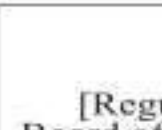
The borrowers having failed to repay the amount, notice is hereby given to the borrowers and to the public in general that the undersigned has taken Possession of the property described herein below in exercise of the powers conferred on him/her under Section 13(4) of the said Act. read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on this **03rd day of Apr of the year, 2024**.

The borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Aditya Birla Housing Finance Limited for an amount of **Rs. 80,68,091.15/- (Rupees Eighty Lakh Sixty Eight Thousand Ninety One and Fifteen Paise Only)** and interest thereon. Borrowers attention is invited to the provisions of Sub-section 8 of Section 13 of the Act., in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

All That Piece And Parcel Of Residential Property/Plot Bearing No. 4-P, Sector-48, Urban Estate Faridabad, Area Measuring 418.50 Sq Mtrs., Situated At Sector 48, Urban Estatea, Badkhal, Faridabad, Haryana-121001, And , **Bounded By: East: Road 9m West: Plot No. 03 Sector-48 North: Plot No. 05-P Sector-48 South: Road 12 Mtr.**

Date: 03/04/2024 **Authorized Officer**
Place: Faridabad **Aditya Birla Housing Finance Limited**



FORM B PUBLIC ANNOUNCEMENT
 [Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquid